

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing: 12/06/2018

Appeal No. C/51082/2018-(DB)

(Arising out of Order-in-Original No.189/2017-18 dated 25.09.2017 passed by the Commissioner of Customs (Appeals), New Delhi)

MANOJ KUMAR JAIN

Appellant

Vs.

C.C. NEW DELHI

Respondent

Appearance

Sh. Neeraj Sharma, Adv.

for the appellant

Sh. Rakesh kumar, DR

for the respondent

**CORAM: Hon'ble Mr. ANIL CHOUDHARY, Member (Judicial)
Hon'ble Mr C.L.MEHER, Member (Technical)**

Final Order No: 52229/2018

Per :Mr. Anil Choudhary

The appeal is disposed off as withdrawn on written request of counsel, as the remedy lies with J.S v/s 129 DD of Customs Act.

(Dictated & pronounced in open Court)

(Mr. C.L.MAHAR)
Member (Technical)

(Mr. ANIL CHOUDHARY)
Member (Judicial)

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